

In the National Company Law Tribunal, Jaipur

CP No. 10/59/2017

TA No. 41/2018

UNDER SECTION 58/59 OF COMPANIES ACT, 2013

In the matter of:

Mahesh Kumar Jalan Applicant/Petitioners

VS.

M/s Prestige City Developers Pvt. Ltd. Respondent

Order delivered on 15.11.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Amol Vyas, Adv.

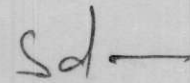
For Respondent(s) : Yash Sharma, Adv.

ORDER

Learned counsel for both the parties are present and both the counsels are prepared to make their oral submissions. However, perusal of records of this Tribunal shows that the records as transmitted by Registry at New Delhi to this Bench is not complete as the counter affidavit filed by the petitioner to the reply affidavit of the respondents are not available on record. Learned counsel for the petitioner represents that the counter affidavit was filed vide Diary No. 4160/2017 dated 08.11.2017 in the Registry of New Delhi while the matter was pending before the Hon'ble Principal Bench, New Delhi and in the circumstances the Registry is directed to obtain the complete records in relation to the petition from



the registry at New Delhi including the one in relation to Diary No. 4160/2017 dated 08.11.2017. Post the matter on 20.12.2018. Parties in the meanwhile are directed to file details of the pleadings filed along with Diary No. 4160/2017 dated 08.11.2017 as well as details in relation to applications, if any and other pleading filed in relation the pending applications, namely reply or rejoinder or counter affidavits as the case may be to the Court Officer with a view to ascertain the entire records are available with this Tribunal before proceeding with the hearing.



(R. Varadharajan)
Member (Judicial)